GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT

RAJYA SABHA UNSTARRED QUESTION NO. 626 TO BE ANSWERED ON 07/02/2025

CLEARANCE OF DUES OWED TO STATES UNDER MGNREGS

626 SHRI DEREK O' BRIEN:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether it is a fact that the Government has cleared all its dues owed to the States under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS);
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) the details of the funds owed, if any, to States under MGNREGS, State-wise; and
- (d) the timeline for disbursal of funds owed to States under the MGNREGS?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN)

(a)to(d): Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) is a demand-driven wage employment scheme. Funds are released to the States/Union Territories (UTs) based on agreed to labour budget. Fund release to the States/UTs is a continuous process and Central Government is committed to making funds available to States/UTs for the implementation of the scheme as per the demand for the work on the ground. While Wage payments are directly credited by Central Government to the account of beneficiaries through Direct Benefit Transfer protocol, the Material and Admin fund is released to States/ UTs based on the provision of the Act and guidelines.

In the beginning of every financial year, due and admissible pending liabilities if any of the previous financial year are reimbursed by the Government of India to the concerned States/UTs.

State/UT-wise details of pending liabilities for Wage, Material and Admin component under Mahatma Gandhi NREGS as on 30.01.2025 are given at **Annexure.**

State/UT-wise details of pending liabilities for wage and material and admin component under Mahatma Gandhi NREGS as on 30.01.2025. (Rs. in crore)

under Mahatma Gandhi NREGS as on 30.01.2025. (Rs. in crore)					
SI. No.	State	Wage	Material	Admin	Total
1	Andhra Pradesh	99.16	702.30	0.00	801.46
2	Arunachal Pradesh	31.48	62.01	0.00	93.49
3	Assam	159.76	0.00	10.70	170.46
4	Bihar	729.79	811.73	28.81	1570.33
5	Chhattisgarh	212.05	0.00	17.95	230.00
6	Goa	0.37	0.00	0.00	0.37
7	Gujarat	74.48	12.79	0.00	87.27
8	Haryana	30.01	38.65	0.58	69.24
9	Himachal Pradesh	95.41	25.22	2.60	123.24
10	Jammu And Kashmir	83.22	120.60	0.00	203.82
11	Jharkhand	149.10	207.35	0.00	356.45
12	Karnataka	171.01	0.00	13.21	184.22
13	Kerala	523.77	0.00	55.13	578.90
14	Ladakh	2.63	0.00	0.00	316.65
15	Madhya Pradesh	316.65	299.98	0.00	635.03
16	Maharashtra	335.05	1338.26	0.00	1392.26
17	Manipur	54.00	133.60	0.00	210.67
18	Meghalaya	77.07	74.80	1.09	100.04
19	Mizoram	24.14	0.00	0.00	5.65
20	Nagaland	5.65	0.00	0.00	150.51
21	Odisha	150.51	14.49	0.00	91.94
22	Punjab	77.46	0.00	0.00	520.50
23	Rajasthan	520.50	507.14	0.00	510.51
24	Sikkim	3.38	10.21	0.00	1708.19
25	Tamil Nadu	1697.98	501.99	8.77	528.80
26	Telangana	18.04	287.00	47.71	453.83
27	Tripura	119.13	0.00	56.39	1338.44
28	Uttar Pradesh	1282.05	1023.44	123.41	1174.26
29	Uttarakhand	27.41	101.59	9.21	110.80
30	Andaman And Nicobar	0.00	0.00	0.00	0.00
	Dadra & Nagar Haveli & Daman &				
31	Diu	0.00	0.00	0.00	0.00
32	Lakshadweep	0.00	0.00	0.00	0.00
33	Puducherry	1.09	0.00	0.21	1.31
	Total	7072.34	6273.14	375.79	13718.65

In case of West Bengal, release of funds to the State has been stopped since 09-03-2022 as per provision of Section 27 of Mahatma Gandhi National Rural Employment Guarantee Act, 2005 due to non-compliance of directives of Central Government.